

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 104**  
**(IB)-933(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company ... Petitioner/Applicant  
Ltd

v.

CLC Industries Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).**

**Order delivered on 23.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Mr. M.P. Sahay, Ms. Awanitika, Advs.

**ORDER**

**New IA-2845/2023**

This application has been filed by the Applicant seeking the following reliefs:

*“1. Take the present application on record and into consideration; and*

*2. List/take up I.A. No. 741 of 2021 and hear the present application along with I.A. No. 741 of 2021; and*

*3. Allow the present application and direct the RP to release the money kept in separate bank account to the Applicants herein subject to final adjudication by this Hon'ble Tribunal of I.A. No. 741 of 2021 as recorded in order dated 3.2.2023; and*

*4. Pass such other / further appropriate Order(s), Direction(s) as may be deemed fit and proper by this Hon'ble Tribunal under the facts and circumstances of the present case."*

**In view of the above, the New IA-2845/2023 stands allowed and list the IA-741/2021 on 05.07.2023.**

-sd-

**(RAMALINGAM SUDHAKAR)  
PRESIDENT**

-sd-

**(SH. ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

23.05.2023  
Vinod Arora